(Bihar), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Sujeet Kumar, (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Brij Lal (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Ms. Indu Bala Goswami (Himachal Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shri Rwngwra Narzary (Assam), Dr. Bhim Singh (Bihar), Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Mithlesh Kumar (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh) and Dr. Sasmit Patra (Odisha).

Shri Mukul Balkrishna Wasnik, 'Demand to repeal Mahabodhi Vihar Act of 1949'.

Demand to repeal Mahabodhi Vihar Act of 1949

श्री मुकुल बालकृष्ण वासनिक (राजस्थान): उपसभापति महोदय, 12 फरवरी, 2024 से बोधगया में बौद्ध भिक्षु महासंघ ने इस मांग को लेकर विरोध-प्रदर्शन शुरू किया कि महाबोधि महाविहार को बौद्धों को सौंप दिया जाना चाहिए। बोधगया एक विश्व स्तरीय बहुत पवित्र स्थान है। ढाई हजार साल पहले सिद्धार्थ गौतम को यहीं ज्ञान की प्राप्ति हुई थी। चक्रवर्ती सम्राट अशोक ने यहां एक भव्य विहार बनवाया था। पुरातत्ववेत्ता एलेक्जेंडर कनिंघम ने खुदाई के दौरान इसकी खोज की, तब से यह स्थान विश्व के आकर्षण के साथ-साथ तथागत बुद्ध के बताए दुखों से मुक्ति का मार्ग भी बना। तथागत ने इसी भूमि से पूरे विश्व को शांति, प्रेम, मैत्री, शील और करुणा का मानवतावादी संदेश दिया, इसलिए बोधगया को दुनिया भर में आस्था और मानवतावादी विचार का पवित्र प्रतीक माना जाता है।

दुनिया में बौद्धों के आकर्षण का केंद्र, बोधगया में हर साल बड़ी संख्या में देश-विदेश से नागरिक आते हैं। यहीं से सम्यक सम्बुद्ध के मानवतावादी विचार पूरी दुनिया में फैले। बुद्ध-ज्ञान की ऊर्जावान भूमि, बोधगया महाबोधि महाविहार कई वर्षों से गैर-बौद्धों नियंत्रण में है, इसलिए बोधगया मुक्ति आंदोलन को न केवल भारत में, बल्कि पूरे विश्व में समर्थन मिल रहा है। कई राज्यों में 500 से ज्यादा संगठनों ने इस आंदोलन को समर्थन दिया है। यह आंदोलन वैश्विक स्तर पर भी महत्वपूर्ण हो गया है। बी.टी. एक्ट, 1949 के तहत बोधगया मंदिर प्रबंधन कमेटी में 9 सदस्य हैं। इन 9 सदस्यों में केवल 4 बौद्ध और 5 हिंदू, यानी गैर-बौद्ध हैं। भारत एक धर्मनिरपेक्ष देश है और वहां कई जातियां, धर्मों और संप्रदायों के लोग रहते हैं। संविधान द्वारा यहाँ सभी को धार्मिक स्वतंत्रता है। मंदिर, मस्जिद, चर्च, गुरुद्वारा जैसे धार्मिक स्थानों का प्रबंधन उसी धार्मिक समुदाय का होता है, जिसका वह श्रद्धा-स्थान है, तो महाबोधि इसका अपवाद क्यों?

महोदय, 100 वर्षों से बोधगया को गैर-बौद्धों से मुक्त करने का संघर्ष चल रहा है। 2013 में इस कानून में संशोधन हुआ, लेकिन वह पर्याप्त नहीं है। मैं आज यहां सदन में केंद्र सरकार से यह

मांग करना चाहूँगा कि 1949 का यह जो बी.टी. एक्ट है, इसे जल्द से जल्द खारिज कर दिया जाए, इसे रिपील कर दिया जाए। इसकी जगह पर बौद्धों की मांग को ध्यान में रखते हुए, एक नए कानून को शीघ्रातिशीघ्र बनाने की आवश्यकता है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mukul Balkrishna Wasnik: Shri Haris Beeran (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Dr. Sasmit Patra (Odisha), Shri Chandrakant Handore (Maharashtra), Prof. Manoj Kumar Jha (Bihar), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri A. A. Rahim (Kerala), Shri P. P. Suneer (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Shri P. Wilson (Tamil Nadu), Shri Upendra Kushwaha (Bihar), Shrimati Jebi Mather Hisham (Kerala), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana) and Shri Sandosh Kumar P (Kerala).

Shri Vaiko, 'Need to reveal the recent guidelines issued by RBI on repayment terms of jewel loans to mitigate the significant impact on the vulnerable sections of society'.

Need to review the recent guidelines issued by RBI on repayment terms of jewel loans, to mitigate the significant impact on the vulnerable sections of society

SHRI VAIKO (Tamil Nadu): Sir, it has become essential for people to take jewel loans from banks, cooperative banks and non-banking financial companies for their emergency cash needs. The poor people, farmers and small businessmen in Micro, Small and Medium Enterprises depend heavily on jewel loans for their immediate needs. If you pledge your jewel with pawn broker or commission agent, you will have to pay higher interest. Due to this, many people get jewel loans from banks, as the interest is reasonable and risk is not involved. However, because of the new guidelines issued by the RBI, with stringent guidelines for re-mortgage by jewel borrowers, the borrowers are deeply worried. The present norm is that at the end of the tenure of jewel-loan period, the borrower can pay interest only and re-mortgage the jewels for further period without paying the principal amount. The new notification issued by the RBI says that the jewels pledged in the bank can be returned after full